



2026:DHC:9052



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010193952026
+ **OMP (ENF.) (COMM.) 105/2026, EX.APPL.(OS) 656/2026,**
EX.APPL.(OS) 661/2026

ANIL DUGGAL

.....Decree Holder

Through: Mr. Anil Duggal, Mr. Sujeet Kumar, Mr. Mranal Sharma, Ms. Shambhavi Karn, Mr. Akul, Mr. Saharsh Dubey, Mr. Varij Nayam and Mr. Shivam Wadhwa, Advs.

versus

M/S. BJD ENGINEERS INDIA PVT. LTD.

.....Judgement Debtor

Through: Mr. Hemant Malhotra, Mr. SS Ahluwalia and Mr. Pankaj Malhotra, Advs.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)**% 12.10.2026**

1. At the outset, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again as and when situation arises and after satisfying on the aspect of stamp duty as per the Indian Stamp Act, 1899 as applicable in NCT of Delhi and in line of the judgment passed by this Court in ***M/s URC Construction (P) Ltd. v. Airports Authority of India¹***.

2. Leave and liberty, as sought, is granted.

Signature Not Verified ¹OMP (ENF.) (COMM.) 155/2026

Signed By: ANUBHAW TRIPATHI OMP (ENF.) (COMM.) 105/2026

Signing Date: 13.10.2026
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3. The petition is, accordingly, dismissed as withdrawn. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

OCTOBER 12, 2026/gunn

Signature Not Verified

Signed By: ANUBHAW TRIPATHI
Signed Date: 13.10.2026
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